

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 9073-9074/2021

[Arising out of impugned final judgment and order dated 19-02-2021 in CRLA No. 2704/2012 19-02-2021 in CRLA No. 2803/2012 passed by the High Court of Judicature at Allahabad]

THE STATE OF U.P. & ANR.

Petitioner(s)

VERSUS

VIJAY KUMAR @ PYARE LAL ETC.

Respondent(s)

IA No. 152735/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

Date : 19-06-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANDEEP MEHTA
HON'BLE MR. JUSTICE PRASANNA B. VARALE
(PARTIAL COURT WORKING DAYS BENCH)

For Petitioner(s) :Ms. Srishti Singh, AOR

Mr. Suryaprakash V. Raju, A.S.G.
Mr. Satya Darshi Sanjay, A.S.G.
Mr. Mohammed Akhil, Adv.
Mr. Kush Chaturvedi, Adv.
Mr. Annam Venkatesh, Adv.
Mr. Sachin Sharma, Adv.
Ms. Sairica S Raju, Adv.
Mr. Arvind Kumar Sharma, AOR

For Respondent(s) : Mr. Kartikeya Bhargava, AOR

UPON hearing the counsel the Court made the following
O R D E R

In terms of application for adjournment filed by the petitioner(s), the matter is adjourned to 22.08.2025.

(INDU MARWAH)
AR-CUM-PS

(ANU BHALLA)
COURT MASTER (NSH)